

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO.535 OF 2013

Thursday, this the 30th day of July, 2015

CORAM:

HON'BLE Mr. U. SARATHCHANDRAN, JUDICIAL MEMBER

Ravi. K, S/o. K. Narayanan Nair,
Upper Division Clerk, Civil Construction Wing,
All India Radio & TV, Prasar Bharathi,
India's Public Service Broadcaster,
Kakkanad, Kochi – 37, Residing at
Arjun Vihar, Kochukollapparambil,
Thuravoor (P.O), Cherthala – 688 532.

- Applicant

(By Advocate Mr. T.C. Govindaswamy)

Versus

1. The Additional Director General (P),
SRII, All India Radio, AIR Complex,
Raj Bhavan Road, Bangalore – 500 001.
2. The Station Director, Prasar Bharathi,
(India's Public Service Broadcaster)
All India Radio, Thiruvananthapuram.
3. The Executive Engineer (Civil),
Civil Construction Wing, All India Radio & TV,
Kakkanad, Kochi – 682 037. - Respondents

(By Advocate Mr N. Anil Kumar, Sr. PCGC)

The application having been heard on 30.07.2015, the Tribunal on the same day delivered the following:

O R D E R (Oral)

U. SARATHCHANDRAN, JUDICIAL MEMBER

Heard the learned counsel for the applicant and respondents.

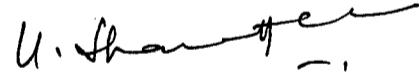
2. In this O.A, the applicant, who is working and Upper Division Clerk under the respondents is aggrieved by the denial of his request for posting at Alappuzha. He prays for quashing and setting aside Annexure -1 and to consider his Annexure A-2 representation afresh and post him at AIR, Alappuzha.



3. When the matter was taken up today, the learned counsel for the applicant submitted that due to the change in circumstances, the applicant does not intend to proceed with the present O.A. Learned counsel for the applicant requested for permitting the applicant to file another representation to Respondent No.2 which the applicant would be submitting within two weeks before the said official. He prays for a direction to the Respondent No.2 to consider the said representation within a time frame and to pass orders thereon.

4. Accordingly, the O.A is disposed of permitting the applicant to file a fresh representation to respondent No. 2. If the applicant does so within two weeks from today, Respondent No. 2 is directed to consider and dispose of the same within one month from the date of receipt of such representation and to communicate the decision thereon to the applicant. The Original Application is **disposed of** as above. No order as to costs.

(Dated 30th July, 2015)


(U. SARATHCHANDRAN)
JUDICIAL MEMBER

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